

SHRI K. P. UNNIKRISHNAN:
We are not prepared to withdraw it.

MR. SPEAKER: If he says that it may be postponed till tomorrow and then he will be sending his reply....

SHRI K. P. UNNIKRISHNAN:
He has said something. He is present in the House, and let him say whether it is correct or not. There is no question of any detailed reply.

MR. SPEAKER: It was a holiday yesterday. It came late today. Let the reply come from him.

SHRI K. P. UNNIKRISHNAN:
He is present here. We do not withdraw it. Let him say whether it is correct or not.

MR. SPEAKER: We take it up tomorrow.

श्री. महेंद्र सिंह गिल (फ़िरोजपुर) :
बम्बई में, मैं बहा था और बहा लिये जी ने कहा है। यह प्राज्ञ ही होना चाहिये।

श्री. मधु लिये (बाका) : अध्यक्ष जी, मैं कुछ कहूँ ?

अध्यक्ष महोदय अगर आप कहना चाहते हैं तो कहिए।

श्री. मधु लिये : मैंने कहा था अगर वापस नहीं लेना चाहते तो मेरा जवाब कल मिलेगा। आज ही मैंने मरमरी तौर पर देखा है, पढ़ा नहीं है। जवाब कल मिल जायेगा।

SHRI K. P. UNNIKRISHNAN:
There is no use postponing it. Let him say whether it is correct or not.

MR. SPEAKER: The Member has requested that if you are not accepting his request to withdraw if he will give a reply tomorrow. We will take it up tomorrow.

श्री. मधु लिये : ठीक है, कल जवाब मिल जायेगा, और केवल इतना ही नहीं कहूँगा बल्कि सारी बातें कहूँगा।

SHRI K. P. UNNIKRISHNAN:
The Member is present here. It is a straightforward question whether he has uttered it or not. He says he will go into it and give a detailed reply. The question is whether he has uttered those words on the Chowpatti beach or not; whether it has been factually reported by the *Indian Express* Bombay edition.

MR. SPEAKER: It is a simple question to Mr. Madhu Limaye; (*Interruptions*). May I request you to please sit down? Now, the question is whether he made that statement. It is a question of fact.

श्री. मधु लिये : अध्यक्ष महोदय, मैंने इंडियन एक्सप्रेस की रिपोर्ट को देखना पड़ेगा, इन के पत्र को मुझे पढ़ना पड़ेगा। अध्यक्ष महोदय, आज ही मैं लखनऊ में आया, व यहाँ आते समय मैंने आपका पत्र देखा, और उस का जवाब आपको कल मिल जायेगा। क्या आप 24 घण्टे का समय भी नहीं दे सकते ?

अध्यक्ष महोदय : ठीक है, कल आ जायेगा।

12.05 hrs.

PAPERS LAID ON THE TABLE

AIS (CONDUCT) RULES, 1973 AND ANNUAL REPORT OF CENTRAL VIGILANCE COMMISSION FOR 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA). I beg to lay on the Table

- (1) A copy of the All India Services (Conduct) Amendment Rules, 1973 (Hindi and English versions) published in Notification No GSR 405 in Gazette of India dated the 21st April, 1973, under sub-section (2) of section 3 of the All India Services Act 1951 [*Placed in Library See No LT-4928/73*]

- (2) (1) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1971-72

- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report

[*Placed in Library. See No LT-4929/73*]

Civil Defence (Amendment) Regulations, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) I beg to lay on the Table a copy of the Civil Defence (Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No GSR 382 in Gazette of India dated the 14th April 1973 under section 20 of the Civil Defence Act 1968 [*Placed in Library See No LT-4930/73*]

REVIEW AND ANNUAL REPORT OF INSTRUMENTATION LTD, KOTA FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table a copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956 —

- (1) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1971-72.

- (ii) Annual Report of the Instrumentation Limited, Kota for the year 1971-72 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon

[*Placed in Library. See No LT-4931/73*]

PATENTS RULES, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) I beg to lay on the Table—

- (1) A copy of the Patents Rules, 1972 (Hindi and English versions) published in Notification No SO 301(E) in Gazette of India dated the 20th April, 1972, under section 160 of the Patents Act, 1970

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification

[*Placed in Library. See No LT-4932/73*]

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SIXTEENTH, SEVENTEENTH AND EIGHTEENTH REPORTS

SHRI BUTA SINGH (Rupar) I beg to present the following Reports of the Committee on the Welfare of